

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.427/96

Thursday, this the 11th day of April, 1996

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

TK Gopalan, Electrical Signal Maintainer/
Master Craftsman,
Signal and Telecommunication Branch,
Ernakulam, Trivandrum Division,
Southern Railway, Trivandrum.

....Applicant

By Advocate Shri VR Ramachandran Nair.

vs

1. Union of India represented by
the General Manager,
Southern Railway, Madras.
2. The Divisional Railway Manager,
Southern Railway, Trivandrum.
3. The Divisional Personnel Officer,
Southern Railway, Trivandrum.

....Respondents

By Advocate Shri George Joseph.

The application having been heard on 11th April, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant complains that excess house rent is collected from him and seeks to restrain respondents from doing so. The matter calls for a fact adjudication and such adjudication has to be made by second respondent. We find that applicant has made A4 representation and that it is pending consideration before second respondent for more than seven months. Second respondent will pass a speaking order on A4 before the next recovery is effected. Second respondent will do well to adhere to the time limit.

2. Application is disposed of as aforesaid. No costs.

Dated the 11th April, 1996.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

List of Annexure

Annexure A4: True copy of the representation dated 15.9.95 submitted by the applicant to the 2nd respondent requesting to refund the excess recovery of the house rent etc.